

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:155
ANSWERED ON:09.07.2014
EVICTION OF KENDRIYA BHANDAR
Singh Shri Sushil Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has initiated steps to get Kendriya Bhandar vacated from the General Pool Residential Accommodation allotted to it as the extended period granted by the Cabinet Committee on Accommodation (CCA) has expired;
- (b) if so, the details thereof; and
- (c) the details of market rent that is likely to be recovered from Kendriya Bhandar as on date with the steps taken to recover the same?

Answer

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU)

(a) & (b): No, Madam. The eviction proceedings under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 against the General Pool Residential Accommodation in possession of Kendriya Bhandar have been kept in abeyance till further decision of Cabinet Committee on Accommodation (CCA) on this matter.

(c): A sum of Rs. 3,20,09,961/- is outstanding against the Kendriya Bhandar upto 30.06.2014. The demands have been raised at market rates from time to time in respect of the units of Kendriya Bhandar. The recovery proceedings have also been initiated against the Kendriya Bhandar in respect of office accommodation.